

# OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in OA  
No.916/2018 (earlier OA No.101 of 2014) OA No.606 of 2018

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To

The Registrar,  
Hon'ble National Green Tribunal,  
Faridkot House, Copernicus Marg,  
Near India Gate,  
New Delhi- 110001

No.CEC/2021/1263

Dated: 22.3.2021

**Subject: Report on visit to the stone crushing units in District Charkhi Dadri (Haryana) by the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, in compliance to order dated 2.2.2021 in OA No. 607 of 2018 in the matter of Vinod Kumar Jangra Vs. State of Haryana & others on 17.3.2021 and 18.3.2021.**

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It is submitted that the matter regarding remedial action for enforcement of environmental norms under the provisions of the Air (Prevention and Control of Pollution) Act 1981 (Central Act 14 of 1981) and the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974) by the stone crushers in District Charkhi Dadri, Haryana, which are source of air pollution in the area, is pending before the Hon'ble National Green Tribunal in terms of OA No. 607 of 2018 in the matter of Vinod Kumar Jangra Vs. State of Haryana & others.

The Hon'ble National Green Tribunal vide its order dated 2.2.2021 in the matter of Vinod Kumar Jangra Vs. State of Haryana & others has passed the detailed order, the operating paras 7, 8, 9 of which are reproduced as under.

*7. In view of above report, it does appear that there is large scale violation of law in violation of the mandate of 'Sustainable Development' and 'Precautionary Principle'. Suitable remedial measures need to be taken to stop polluting activities, beyond the carrying capacity of the environment, apart from action for the violations which have already taken place. Only such activity may be allowed which the environment can sustain irrespective of the date on which the stone crushers were set up. While taking action, the State PCB may follow the due process but the action needs to be prompt to protect the public health and environment in view of the material in the seven Member Committee. The District Magistrate, Charkhi Dadri may take prompt steps for protection of environment*

*by taking mitigation measures in terms of the recommendations. Illegal withdrawal of ground water may be effectively stopped. Since we are only requiring the statutory authorities to take action in exercise of their statutory powers, following due process and orders of the statutory authorities are appealable to this Tribunal, we do not find it necessary to issue notice to the individual stone crushers.*

- 8. *The State PCB may file an action taken report of status as on 31.03.2021, before the next date, by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.***
- 9. *We also request the Monitoring Committee, headed by Justice Pritam Pal, former Judge of Punjab and Haryana High Court, for certain environmental issues in the State of Haryana, to visit the site on any convenient date after March 15, 2021 and provide an independent report in the matter before the next date by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. Visit of the Committee may be facilitated by the State PCB and the District Magistrate.***

***List for further consideration on 19.04.2021."***

Therefore, in compliance to the orders dated 2.2.2021 as mentioned at para 9, the Monitoring Committee has visited the stone crushing units in District Charkhi Dadri on 17.3.2021 and 18.3.2021 and has prepared its report, which is enclosed herewith for kind consideration by the Hon'ble Tribunal.

It is further submitted that the above said report is also being sent through email at *judicial-ngt@gov.in*.

**DA/As above**

  
**( Justice Pritam Pal )**  
Former Judge,  
Punjab & Haryana High Court  
Chairman  
Monitoring Committee

**Report on visit to the stone crushing units in District Charkhi Dadri (Haryana) by the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, in compliance to order dated 2.2.2021 in OA No. 607 of 2018 in the matter of Vinod Kumar Jangra Vs. State of Haryana & others on 17.3.2021 and 18.3.2021.**

## **1.0 Background**

The matter regarding remedial action for enforcement of environmental norms under the provisions of the Air (Prevention and Control of Pollution) Act 1981 (Central Act 14 of 1981) and the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974) by the stone crushers in District Charkhi Dadri, Haryana, which are source of air pollution in the area, is pending before the Hon'ble National Green Tribunal in terms of OA No. 607 of 2018 in the matter of Vinod Kumar Jangra Vs. State of Haryana & others.

The Hon'ble National Green Tribunal vide its order dated 2.2.2021 in the matter of Vinod Kumar Jangra Vs. State of Haryana & others has passed the detailed order (copy of order dated 2.2.2021 is enclosed herewith as per **Annexure-1**), the operating paras 7, 8, 9 of which are reproduced as under.

- "7. In view of above report, it does appear that there is large scale violation of law in violation of the mandate of 'Sustainable Development' and 'Precautionary Principle'. Suitable remedial measures need to be taken to stop polluting activities, beyond the carrying capacity of the environment, apart from action for the violations which have already taken place. Only such activity may be allowed which the environment can sustain irrespective of the date on which the stone crushers were set up. While taking action, the State PCB may follow the due process but the action needs to be prompt to protect the public health and environment in view of the material in the seven Member Committee. The District Magistrate, Charkhi Dadri may take prompt steps for protection of environment by taking mitigation measures in terms of the recommendations. Illegal withdrawal of ground water may be effectively stopped. Since we are only requiring the statutory authorities to take action in exercise of their statutory powers, following due process and orders of the statutory authorities are appealable to this Tribunal, we do not find it necessary to issue notice to the individual stone crushers.*
- 8. The State PCB may file an action taken report of status as on 31.03.2021, before the next date, by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*
- 9. We also request the Monitoring Committee, headed by Justice Pritam Pal, former Judge of Punjab and Haryana High Court, for certain environmental issues in the State of Haryana, to visit the site on any convenient date after March 15, 2021 and provide an independent report in the*

***matter before the next date by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. Visit of the Committee may be facilitated by the State PCB and the District Magistrate.***

***List for further consideration on 19.04.2021."***

**2.0 About stone crushing units of Charkhi Dadri area**

Based on the data submitted by HSPCB, there are 330 stone crushing units in District Charkhi Dadri, out of which 247 stone crushing units have been granted consent to operate under the provisions of the Air Act, 1981, 25 units have been closed by HSPCB due to violations of Environment norms, 14 stone crushing units have been closed on their own and 44 units have been dismantled. Out of 25 non complying units, 13 units have been closed based on analysis results which were higher than the permissible limits and 12 units have been closed based on incompletions in the air pollution control system and other parameters.

**2.1 Environmental Compensation for violations of environment norms.**

HSPCB has submitted that environmental compensation (EC) against 49 units has been imposed, out of which EC against 34 units amounting to Rs. 4.51 crores have been finalized and 27 such units have deposited EC amounting to Rs. 1.83 crores. Finalization case of EC of remaining 15 units is under process.

**2.2 Environmental Compensation for illegal abstraction of ground water.**

HSPCB has reported that interim Environmental Compensation against 278 stone crushing units have been recommended to Deputy Commissioner, Charkhi Dadri and total amount of environmental compensation from these 278 units has been calculated as Rs. 31.66 crores and remaining 52 units have either been dismantled or not in operation after 15.4.2015.

**3.0 Visit to the stone crushers in District Charkhi Dadri by the Monitoring Committee on 17.3.2021 and 18.3.2021.**

In compliance to order dated 2.2.2021 of Hon'ble National Green Tribunal, the Monitoring Committee alongwith officers of the District Charkhi Dadri visited the stone crushers of the area on 17.3.2021 and 18.3.2021.

The following were present during the Visit.

a) **Members of the Monitoring Committee**

<b>Sr. No.</b>	<b>Name and Designation in the Deptt.</b>	<b>Name &amp; Designation in the Committee</b>
1.	Justice Pritam Pal, Former Judge, Punjab and Haryana High Court	Chairman
2.	Ms. Urvashi Gulati, IAS, Former Chief Secretary, Haryana	Member
3.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) **The list of the officers, present during the visit, is as per Annexure-2.**

**3.1 Visit to the stone crushing units of the area on 17.3.2021**

The Monitoring Committee started its visit to the stone crushers of Birhi Kalan Zone. It was observed that all the stone crushers were not in operation. The conditions of the stone crushers indicated that these were closed either one day before the date of visit or on the same day. The owners of the stone crushing units claimed that that the stone crusher are operated only in night hours due to electricity issue.

However, on the directions of the Monitoring Committee they started operating their conveyer belts without operating their jaw crushers (main machinery). Therefore, it was difficult to assess the level of air pollution within their premises or outside.

Therefore, the Monitoring Committee decided to check the air pollution control measures, as prescribed by Dept. of Environment, Govt. of Haryana, vide notification dated 11.5.2016, taken by the stone crushing units as under.

**3.1.1 Birhi Kalan stone crushing zone, Charkhi Dadri**

**3.1.1.1 M/s Shiv Shankar stone crusher, Birhi Kalan, Charkhi Dadri**

The Monitoring Committee visited the air pollution control measures taken by the stone crusher and following observations were made.

1. It has not provided proper wind breaking wall.
2. No adequate water sprinkling systems have been provided as per the notification dated 11.5.2016.
3. Adequate plantation has not been made. Plants have been planted at scattered places
4. No metalled road has been provided in the premises.

5. No covered shed has been provided on conveyer belt.
6. Telescopic chute has not been provided at the end of the conveyer belt.
7. Proper covered sheds have not been provided on the material transfer points.
8. No covered shed and water sprinkling network have been provided on the Jaw crusher to suppress dust.
9. No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher.

**3.1.1.2 M/s Balaji stone crushers, Birhi Kalan, Charkhi Dadri**

After visiting the stone crusher, the following observations were made.

1. No adequate covered shed was found provided on the vibrating screen.
2. No covered shed and water sprinkling network have been provided on the Jaw crusher to suppress dust.
3. No metallic road has been provided on the ramp leading to dug well of jaw crushers for pouring of boulders for crushing in the jaw crusher.

**3.1.1.3 M/s Jagdish Pahal stone crusher, Birhi Kalan, Charkhi Dadri**

1. No covered shed and water sprinklers have been provided on the Jaw crusher to suppress dust.
2. No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher.
3. Partial wind breaking wall was found provided.

**3.1.1.4 M/s Jai Dada Budha stone crusher, Birhi Kalan, Charkhi Dadri**

1. No covered shed and water sprinkling network have been provided on the Jaw crusher to suppress dust.
2. No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher.

**3.1.2 Bilawal stone crushing Zone.**

**3.1.2.1 M/s MahaLuxmi stone crusher, Bilawal, Charkhi Dadri**

- 1 Stone crusher has not provided wind breaking wall of adequate height.
- 2 Adequate plantation has not been made along the boundary wall of the stone crusher.
- 3 No telescopic chute has been provided at the end the of the conveyer belt.
- 4 Adequate covered sheds have not been provided on the material processing areas/material transfer points.
- 5 No covered shed and water sprinklers have been provided on the Jaw

crusher to suppress dust.

6. No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crush

### **3.1.2.2 M/s Shri Balaji stone crusher, Bilawal, Charkhi Dadri**

- 1 Stone crusher has not provided wind breaking wall of adequate length.
2. No adequate covered shed was found provided on the vibrating screen.
- 3 No covered shed and water sprinkling network have been provided on the Jaw crusher to suppress dust.
4. No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher

### **3.1.3 Pichopa Kalan stone crushing zone**

#### **3.1.3.1 M/s Dada Shakti stone crusher, Pichopa Kalan, Charkhi Dadri**

- 1 No covered shed and water sprinkling network have been provided on the Jaw crusher to suppress dust.
2. No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher
3. Telescopic Chute has not been provided at the end of the conveyer belt.
4. Adequate covered sheds have not been provided on the conveyer belts.
5. Wind breaking wall of adequate length has not been provided.
6. Adequate plantation around the stone crushers has not provided.

#### **3.1.3.2 Jai Shree Shyam stone crusher, Pichopa Kalan, Charkhi Dadri**

- 1 No covered shed and water sprinkling network have been provided on the Jaw crusher to suppress dust.
2. No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher
3. Adequate covered sheds have not been provided on the conveyer belts.
4. Adequate wind breaking wall has not been provided.

#### **3.1.3.3 New Avtar stone crusher, Pichopa Kalan, Charkhi Dadri**

- 1 No covered shed and water sprinkling network have been provided on the Jaw crusher to suppress dust.

2. No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher.
3. Adequate covered sheds have not been provided on the conveyer belt.
4. Adequate wind breaking wall has not been provided.

#### **3.1.3.4 Shiv Shakti stone crusher Unit-II, Pichopa Kalan, Charkhi Dadri**

1. No covered shed and water sprinkling network have been provided on the Jaw crusher to suppress dust.
2. No metalled road has been provided on ramp leading to dug well for pouring of boulders for further crushing in the jaw crusher
3. Adequate covered sheds have not been provided on the conveyer belts.
4. Adequate wind breaking wall has not been provided.
5. Adequate plantation around the stone crusher has not been provided.

#### **3.1.3.5 Swastik stone crusher, Pichopa Kalan, Charkhi Dadri**

1. No covered shed and water sprinkling network have been provided on the Jaw crusher to suppress dust.
2. No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher.
3. Adequate covered sheds have not been provided on the conveyer belts.
4. Adequate water sprinklers have not been provided on the conveyer belts and other air pollution sources.

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### **3.2 Visit to the stone crushing units on 18.3.2021**

#### **3.2.1 Kheri Battar stone crushing zone**

##### **3.2.1.1 QEM Processing Pvt Ltd, Kheri Battar, Charkhi Dadri**

1. Partial wind breaking wall has been provided by the stone crusher.
2. No Adequate water sprinklers have been provided on the conveyer belts as per Stone Crusher Notification dated 11.5.2016.
3. Adequate covered sheds have not been provided on the conveyer belts.
4. No adequate covered sheds have been provided on the material processing area/material transfer points.
5. No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher.
6. No covered shed and water sprinkling network have been provided

on the Jaw crusher to suppress dust.

### **3.2.1.2 CAPS Tradelink Pvt. Ltd., Kheri Battar, Charkhi Dadri**

- 1 Partial wind breaking wall has been provided by the stone crusher.
- 2 Adequate plantation has not been provided around the stone crusher.
- 3 No adequate covered sheds have been provided on the conveyer belts.
4. Telescopic chutes have not been provided at the end of the conveyer belts.
5. Adequate covered sheds have not been provided on material processing area/material transfer points.
- 6 No covered shed and water sprinkling network have been provided on the Jaw crusher to suppress dust.
- 7 No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher.

### **3.2.1.3 Diamond stone crusher, Kheri Battar, Charkhi Dadri**

- 1 Partial wind breaking wall has been provided by the stone crusher.
- 2 Telescopic chutes have not been provided at the end of the conveyer belts.
- 3 No covered sheds have been provided on the conveyer belts.
4. Covered sheds have not been provided on material processing area/material transfer points.
- 6 No covered shed and water sprinkling network have been provided on the Jaw crusher to suppress dust.
- 7 No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher

### **3.2.1.4 Rajbir Stone crusher, Kheri Battar, Charkhi Dadri**

- 1 Partial wind breaking wall has been provided by the stone crusher.
- 2 Adequate plantation around the stone crushers has not been provided.
- 3 No covered sheds have been provided on the conveyer belts.
- 4 No covered shed and water sprinkling network have been provided on the Jaw crusher to suppress dust.
- 5 No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher

### **3.2.1.5 Vishal Stone Crusher, Kheri Battar, Charkhi Dadri**

- 1 Partial wind breaking wall has been provided.

- 2 No covered sheds have been provided on the conveyer belts.
- 3 Telescopic chutes have not been provided at the end of the conveyer belts.
- 4 Covered sheds have not been provided on material processing area/material transfer points.
- 5 No covered shed and water sprinkling network have been provided on the Jaw crusher to suppress dust.
- 6 No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher

### **3.2.2 Mankawas stone crushing zone.**

#### **3.2.2.1 Maa Pitambara Mines and Crusher LLP, Mankawas, Charkhi Dadri**

- 1 No covered sheds have been provided on the conveyer belts.
- 2 No Adequate water sprinkling system have been provided on the conveyer belts as per Stone Crusher Notification dated 11.5.2016.
- 3 Adequate plantation around the stone crusher has not been provided.
- 4 No covered sheds have been provided on the conveyer belts.
- 5 Telescopic chutes have not been provided at the end of the conveyer belts.
- 6 Covered sheds have not been provided on material processing area/material transfer points.
7. No covered shed and water sprinkling systems have been provided on the Jaw crusher to suppress dust.
- 8 No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher

#### **3.2.2.2 Maha Laxmi stone mills, Manakawas, Charkhi Dadri**

- 1 Partial wind breaking wall has been provided by the stone crusher.
- 2 No Adequate water sprinklers have been provided on the conveyer belts as per Stone Crusher Notification dated 11.5.2016.
- 3 Adequate plantation around the stone crushers has not been provided.
- 4 No covered sheds have been provided on the conveyer belts.
- 5 Telescopic chutes have not been provided at the end of the conveyer belts.
- 6 Covered sheds have not been provided on material processing area/material transfer points.
7. No covered shed and water sprinkling network have been provided on the Jaw crusher to suppress dust.

- 8 No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher

### **3.2.2.3 Vikas stone crusher, Manakawas, Charkhi Dadri**

- 1 Partial wind breaking wall has been provided by the stone crusher.
- 2 No Adequate water sprinklers have been provided on the conveyer belts as per Stone Crusher Notification dated 11.5.2016.
- 3 Adequate plantation around the stone crushers has not been provided.
- 4 No covered sheds have been provided on the conveyer belts.
- 5 Telescopic chutes have not been provided at the end of the conveyer belts.
- 6 Covered sheds have not been provided on material processing area/material transfer points.
7. No covered shed and water sprinklers have been provided on the Jaw crusher to suppress dust.
- 8 No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher

### **3.2.3 Pandwan stone crushing zone**

#### **3.2.3.1 NECC Mining Corporation screening plant, Pandwan, Charkhi Dadri**

- 1 Partial wind breaking wall has been provided.
- 2 No covered sheds have been provided on the conveyer belts.
- 3 Telescopic chutes have not been provided at the end of the conveyer belts.
- 4 Covered sheds have not been provided on material processing area/material transfer points.
5. No covered shed and water sprinkling network have been provided on the Jaw crusher to suppress dust.
- 6 No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher

#### **3.2.3.2 NECC Mining Corporation Unit-2, Pandwan, Charkhi Dadri**

- 1 Partial wind breaking wall has been provided by the stone crusher.
- 2 No covered sheds have been provided on the conveyer belts.
- 3 Telescopic chutes have not been provided at the end of the conveyer belts.
- 4 Covered sheds have not been provided on material processing area/material transfer points.

5. No covered shed and water sprinkling network have been provided on the Jaw crusher to suppress dust.
6. No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher.

### **3.2.3.3 NECC Roadway, Pandwan, Charkhi Dadri**

1. Partial wind breaking wall has been provided.
2. No covered sheds have been provided on the conveyer belts.
3. Telescopic chutes have not been provided at the end of the conveyer belts.
4. Covered sheds have not been provided on material processing area/material transfer points.
5. No covered shed and water sprinkling system have been provided on the Jaw crusher to suppress dust.
6. No metalled road has been provided on ramp leading to dug well for pouring of boulders for crushing in the jaw crusher

### **3.2.4 Washing plant near Rajbir Stone Crusher, KheriBattar, Charkhi Dadri.**

During the visit to the stone crushers of the area, the Monitoring Committee also observed that one washing plant near M/s Rajbir Stone Crusher, Kheri Battar, Charkhi Dadri, which was in operation and is engaged in the washing of sand/fine material to remove silt/impurities. Wastewater containing lot of silt is discharged into open area for stagnation. No steps have been taken to provide settling tank to settle the dust/silt/impurities. The Monitoring Committee apprehends that the unit is operating without NOC and consent to operate under the provisions of Water Act, 1974 of Haryana State Pollution Control Board.

### **4.0 Air pollution control mechanism to be provided by the stone crushing units as mentioned in scheduled II of notification dated 11.5.2016 issued by Department of Environment, Government of Haryana.**

In order to provide air pollution control system to control air pollution from various points of stone crushers, Department of Environment, Government of Haryana has framed emission norms and pollution control measures requirements as mentioned in scheduled II of its notification dated 11.5.2016, which is enumerated as under.

- (A) Dust containment cum suppressing system for the equipment in the form of covered sheds and sprinklers.

- (B) Construction of approved wind breaking wall of at least 50 meter length and minimum 16 feet height alongwith provision of telescopic chute to ensure that the crushed material from the nod is released from a point which is at least 2 feet below the height of the wind breaking wall. The wall shall be structurally sound and shall cover the vulnerable abadi side of the crusher unit
- (C) Construction and maintenance of metalled roads for vehicular movement within the premises of the crushing units or within the zone housing the stone crushing units as approved by the Haryana State Pollution Control Board at the time of grant of Consent to Establish.
- (D) The metalled roads to be provided' either individually within the premises or jointly by the crushers in the approved crusher zones will be as determined by Haryana State Pollution Control Board in consultation with E-in-C, PWD(B&R). These roads shall be constructed as per satisfactory specifications of construction and maintenance. Haryana State Pollution Control Board will have the authority to cancel continued operation of stone crusher in zone or isolated sites or premises within zones where such metalled roads are not satisfactorily constructed or maintained individually or jointly as applicable to the area in question.
- (E) Regular cleaning and wetting of the ground within the premises and the remaining enclosure of the crushing units and the zone where the unit is situated.
- (F) All stone crushing units shall provide a green belt along the periphery having avenue plantation of two rows after approval of plantation plan by the Divisional Forest Officer concerned. Till plantation within the premises is fully developed, the project proponent shall erect a barrier barricade along the periphery to contain the dust emissions. Such barricade should completely enclose the premises from all sides and may be either a boundary wall or of flexible cloth (tarpaulin etc.) or a combination of two. The height of the barricade shall not be less than the height of the highest tip of the conveyor belts.
- (G) The stone crushing units shall provide at least 50 number sprinklers alongwith a water storage facility of minimum 10 Kilolitre capacity. Further they must sprinkle at least 10 kilolitre of water per day for a stone crushing capacity of 100 tones per day and pro rata accordingly for higher capacity crushing units.

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- (H) In order to ensure the regular operation of sprinklers system, the stone crushing units will provide inter locking system alongwith separate energy meter having load survey and demand features.
- (I) A complete hour-wise log book as recorded by the energy meter for the consumption of energy by such pollution control measure be made available to the Haryana State Pollution Control Board or its authorized officers immediately on its demand on the spot or within a period of three working hours thereafter at the most.
- (J) The stone crushing units shall obtain raw material only from legal sources and will have exclusive contract with the legitimate mining lease holders and will submit complete data relating to the sources and quantity of raw material utilized and exploited by the stone crushing units alongwith production data, taxes and duties paid as applicable thereon under the law of land.
- (K) A green belt along any approved notified zone will be for a depth of at least 100 meters or along the periphery of the crusher zone with minimum 10 rows of such trees in the direction of the depth of the green belt. The spacing of such trees along the periphery shall not exceed 8 meters along the periphery. The nature of trees to be planted and their protection measures required for such tree plantation shall be subject to the approval of the concerned Divisional Forest Officer. The responsibility for planting and maintaining of green belt shall be with all the stone crushing units operating at that time and in case any stone crushing unit does not comply with this direction, the Board shall get it done at the expense of the defaulting stone crushing unit. If the units fail to pay the expenditure incurred by the Board, then the units will be treated as defaulters in law and debarred from operating their stone crushers inspite of their being a valid activity otherwise.
- Be (L.) No stone crusher will be allowed to be set up in choe, stream or river bed within their flood protection embankments.
- (M) Consent policy order dated the 6th March, 2014 of the Haryana State Pollution Control Board notified on 15th April, 2014, as mentioned from time to time will also be applicable for obtaining consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974) and Air (Prevention and Control of Pollution) Act 1981 (Central Act 14 of 1981).

## **5.0 Observations and Recommendations of the Monitoring Committee in view of notification dated 11.5.2016 and visit to the stone crushing units**

During the visit to the various stone crushers exist in different Zones, the Monitoring Committee has made its observations and recommendations as under.

1. Almost all the stone crushers of the area have provided wind breaking wall of length in between 40 – 50 m with height about 10-16 feet, whereas, in case of dry-stone crusher, where the crushing of boulders is done by crushing in the jaw crusher and big sized stones are further crushed to small sized material which are big source of generation of dust emission. As such, it becomes imperative that wind breaking wall/boundary wall of minimum height 16 feet as defined in the notification dated 11.5.2015 may be provided all around the stone crusher leaving only one opening for entry and exit of the material carrying vehicles.

**Therefore, the Monitoring Committee recommends that instead of providing wind breaking wall of length 50 meters, these stone crushers may be directed to provide wind breaking wall/boundary wall of height 5 m all around the stone crushers leaving only one access of suitable width for entry and exit of the vehicles so as to contain the dust emissions and attenuate air pollution in the area.**

2. In the Part G of the notification, it has been mentioned that stone crushing units shall provide atleast 50 No. sprinklers alongwith water storage facility of minimum 10 Kiloliter capacity. The restriction imposed for providing only 50 sprinklers in the stone crushing area may lead to inadequate water sprinkling system because dust emissions are generated at number of points.

**Therefore, Monitoring Committee recommends that stone crushers may be directed to provide maximum number of water sprinklers at various dust emitting points, pathways used for movement of vehicles, conveyor belts, end of conveyer belt and end of the telescoping chute so as to contain and suppress dust emissions.**

3. Lot of dust emissions are generated in jaw crusher area during unloading of vehicles carrying raw material. However, no control

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mechanism such as network of water sprinkling system has been provided by any of the stone crusher in unloading area resulting in generation of lot of dust emission from the jaw crusher.

**The Monitoring Committee recommends dust emissions generated from unloading area of the jaw crusher may be controlled by providing water sprinkling network and these may be started operating simultaneously unloading of the raw material at the dug well of jaw crusher.**

4. **Lot of dust emissions are generated during crushing of boulders in the jaw crushers. Therefore, in order to control air pollution, water sprinkling system may be provided on the jaw crusher. Also, the processing machinery of jaw crusher may be properly covered with thick sheet of suitable material so as to control the dust emissions from the jaw crusher area.**
5. It has been observed that the conveyor belts, provided to carry different grades of materials either for further disintegration or final products, have not been fully covered and inadequate water sprinkling system have been provided on the conveyor belts.

**Therefore, the Monitoring Committee recommends that all the conveyer belts carrying different grade of products, should be properly covered with a thick sheet of suitable material and water sprinkling system may be provided at different points of the conveyer belts so as to control the dust emission during the operation of the conveyer belts. The ends of the conveyer belts may be provided with properly designed telescopic chute of adequate length so that the dust generated from the section is contained at the source. Proper water sprinkling system may also be provided at the top and bottom of telescopic chute.**

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6. In most of the stone crushers, it has been observed that no metallic roads have been provided in the vehicle movement areas, which results into generation of dust emissions during the movement of the vehicles.

**Therefore, the Monitoring Committee recommends that all the vehicles movement areas including roads may be converted into metallic roads.**

7. **The Monitoring Committee has observed that plants have been planted at scattered places, whereas, a thick green belt of**

**suitable width having trees of different varieties may be provided all around the stone crusher so as to attenuate the air pollution.**

8. It has been observed by the Monitoring Committee that most of the transfer points of the stone crushing material are not covered with a sheet of suitable material, which result into generation of lot of dust emissions.

**Therefore, it is recommended that stone crushers should provide cover of suitable material all around the material transfer points/processing area to control the dust emissions.**

9. No metallic road has been provided by any of the stone crushers on the ramp leading to dug well for pouring of boulders into jaw crusher which results into generation of lot of dust.

**Therefore, all the stone crushers should provide metallic road on the ramp starting from their boundary to dug well of the crushers.**

10. The Monitoring Committee has been informed that stone crushing zones in Charkhi Dadri are not approved zones. Thus, it has been observed that wherever two or more than two stone crushers are in operation and are abutting to each other, no boundary walls/wind breaking walls and green belts have been provided individually by the stone crushers, which become the big source of air pollution and its cumulative effect also affects the quality of the environment badly.

**Therefore, the Monitoring Committee recommends that each stone crusher should provide separate boundary wall /wind breaking wall of adequate height and thick green belt of suitable width all around the individual stone crusher so as to control air pollution in the area.**

11. Approach roads leading to various stone crushing zones were found containing lot of dust due to regular movement of the vehicles and as such, these roads need to be carpeted with metalled material as the public which met to the Monitoring Committee on the way while returning from visit to the stone crushing units also informed that lot of dust is generated due to regular movement of the vehicles giving services to the stone crushing units.

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Therefore, the Monitoring Committee recommends that stone crushing units of various stone crushing zones shall convert approach roads to metallic roads so as to control dust emissions. For this purpose, HSPCB shall pursue the stone crushing units of various zones to convert the approach roads into metallic roads in a time bound manner. Since the vehicles, carrying heavy axle/vertical load, move regularly on these roads, thus, these roads need to be get designed from PWD (B&R) as per the specifications for such roads.

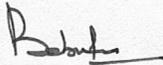
12. For surprise inspection of stone crushing units and keep strong vigil on the stone crushing units, there is need to constitute District level committee under the chairmanship of Deputy Commissioner, Charkhi Dadri to monitor these stone crushing units atleast once in a month so as to have a proper surveillance on these units.

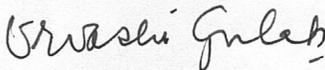
**It is recommended that Department of Environment, Govt. of Haryana should constitute such Monitoring team within 01 month.**

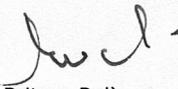
13. Half yearly health survey of the workers may be carried out by the Department of Health.
14. Specific observations noted by the Monitoring Committee w.r.t each stone crusher visited on 17.3.2021 and 18.3.2021 may be removed within 15 days.
15. The recommendations made by the Monitoring Committee at point 1 to 13 as mentioned above may be completed within 2 months.
16. Haryana State Pollution Control Board should take legal action against sand/bajri washing plant operating near M/S Rajbir Stone Crusher, Kheri Battar, Charkhi Dadri under the provisions of Water Act, 1974 as the unit is discharging untreated wastewater on to land for stagnation.
17. It is submitted that since almost all the stone crushing units of Charkhi Dadri area were found not in operation and these were made operational only after insisting upon by the Monitoring Committee and that too operation of some of the machinery without operating jaw crusher by the stone crushers, which is a major source of air pollution and approach roads and inner

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roads of the stone crushers were made fully wetted, as such to assess the air pollution level in the area, ambient air samples were not collected. Therefore, the Monitoring Committee shall visit stone crushing units of Charkhi Dadri area after 2 months to visit the stone crushing units on random and surprise basis and next report alongwith recommendations shall be submitted accordingly.

  
Dr Babu Ram 22-3-2024

  
(Urvashi Gulati)

  
(Justice Pritam Pal)  
Former Judge, Punjab & Haryana High  
Court now as Chairman of Monitoring  
Committee